

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.16/2010

**Coram: Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member**

Date of order: 23.5.2012

IN THE MATTER OF

Deduction of UI for excess generation beyond 105% for any block and/or 101% for the day from 1.4.2009 on alleged gaming certification by SRLDC/SRPC under Central Electricity Regulatory Commission (Unscheduled Interchange and Related Matters) Regulations, 2009 in respect of NLC TPS-I (Expansion) and NLC TPS-II.

AND

IN THE MATTER OF

Neyveli Lignite Corporation Ltd, Chennai
Vs

.... **Petitioner**

1. Tamil Nadu Electricity Board, Chennai
2. Kerala State Electricity Board, Thiruvananthapuram
3. Power Corporation of Karnataka Ltd, Bangalore
4. Puducherry Electricity Department, Puducherry.
5. Transmission Corporation of Andhra Pradesh, Hyderabad
6. Southern Regional Load Despatch Centre, Bangalore
7. Southern Regional Power Committee, Bangalore
8. NTPC Ltd, New Delhi

....**Respondents**

Corrigendum

This petition filed by the petitioner, NLC was disposed of by the Commission by its order dated 16.12.2011.

2. The inadvertent error noticed in paragraph 24 of the said order, is corrected by this order, as under.

(a) In line 5, paragraph 24, after the words 'respondent No.6, SRLDC' the sentence "and the respondent No.7, SRPC" shall be added.

(b) In line 8, paragraph 24, the date '15.11.2009' shall be substituted as '2.5.2010'.

3. Except the above, all other terms of the order dated 16.12.2011 remains unchanged.

Sd/-
(M.DEENA DAYALAN)
MEMBER

Sd/-
(S.JAYARAMAN)
MEMBER